

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 11
CP. No. 172/241-242/PB/2023

IN THE MATTER OF:

Rakesh Jain ... Applicant/Petitioner
Vs
Jain Flexipack Private Limited ... Respondent

Order under Section 241(1)-242(4) of the Companies Act, 2013.

Order delivered on 04.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Bharat Arora, Mr. Hardik Nagpal, Adv.
For the Respondent : Mr. Gaurav Rana, Mr. Ashutosh Gupta, Mr. Ajitesh
Kumar for Respondent No.2 to 7.

ORDER

CA-54/2024

Ld. Counsel for the Petitioner seeks accommodation as the arguing counsel is not available.

Ld. Counsel Mr. Gaurav Rana for the Respondent also appeared and sought an adjournment stating that the main arguing Counsel Mr. P. Nagesh is not available as he is out of town.

At the request and by consent of both sides, list the matter
on 16.05.2024.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)